

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR

**Original Application No 1169 of 2005**

Jabalpur, this the 20<sup>th</sup> day of December, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

Mukesh Tiwari, son of Ramsahay  
Tiwari, aged about 30 years,  
Occupation Station Porter in  
Jaitwara, department O.P.T.D. address  
Jaitwara, Station

Applicant

(By Advocate – Shri A.M. Tripathi)

**V E R S U S**

1. Union of India through  
Railway Divisional Manager, Jabalpur.
2. Station Superintendent,  
Jaitwara Railway Station. Respondents

**O R D E R (Oral)**

By filing this Original Application, the applicant has sought the following main reliefs :-

“(i) .....to stay the transfer of applicant from Jaitwara to Distt. Damoh.

(ii) .....to joint the applicant on his duty at Jaitwara from Today.”

2. The brief facts of the case are that the applicant is serving as Station Porter at Jaitwara. According to the applicant, he has been orally transferred from Jaitwara to Damoh. He is suffering from illness and his wife also suffering from illness. No written transfer/relieving order given to the applicant. The learned counsel for the applicant has submitted that the applicant wants to file a fresh detailed representation to the respondents and the respondents be

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directed to consider and decide the representation of the applicant within time frame.

3. Keeping in view the submissions made by the learned counsel for the applicant, I am of the considered opinion that the ends of justice would be met if I direct the applicant to file a fresh and detailed representation to the respondents within 15 days from the date of receipt of a copy of this order. If he complies with this, the respondent No.1 is directed to consider and decide such representation of the applicant within a period of one month from the date of receipt of a copy of the representation by passing a detailed and reasoned order. I do so accordingly. The applicant is directed to supply a copy of the fresh representation along with a copy of the OA to the respondents immediately.

4. With the above directions, the OA stands disposed of at the admission stage itself.

  
(Madan Mohan)  
Judicial Member

पृष्ठांकन सं. ओ/न्या..... जबलपुर, दि.....  
पतिलिपि अवधि डित:—  
(1) सचिव, उच्च न्यायालय बाबू एसोसिएशन, जबलपुर  
(2) आदेशदाती/श्रीमती/कु..... के काउंसल  
(3) पत्त्यर्दी श्री/श्रीमती/कु..... के काउंसल  
(4) विधायक, कोप्रभान, जबलपुर न्यायपीठ  
सूचना एवं आवश्यक कार्यवाही हेतु ००४४  
उप रजिस्ट्रार

M.T. ००४४  
Re. No. १, U.A.M.  
००४४  
With copy

Approved  
22.12.06